disposal of cases before the labour courts, industrial tribunals etc.

SHRI RAVINDRA VARMA: I have already answered this question.

MR, CHAIRMAN: The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Increase in the bus fare by D.T.C.

164. SHRI MULKA GOVINDA REDDY: SHRI SYED AHMED HASHMI;

SHRIMATI SUSHILA SHAN-KAR ADIVAREKAR:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state.

(a) what is the profit/loss earned by D.T.C. during each year since the fares were last revised;

(b) whether Government propose to reconsider the decision to raise the fare structure of D.T.C. in view of the large scale resentment in regard thereto; and

(c) if the answer to part (*h*) above is in the negative what are the reasons therefor?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Two-tier fare structure was introduced by DTC in October, 1975. Year-wise losses since 1975-76 are as under: —

	Year	÷.	1	Net Loss (Rs. in lakhs)
2	1975-76			1242.99
h.,	1976-77	*		1040*04
рĹ	1977-78		lyna.	1617.24
	1978-79 (Upto Jan,	,79)	98 C	1683.28 (Provisional)

(b) and (c) Revised fares effected from 11-2-79 by DTC have since been modified and the modified revised rates have been made operative from 22-2-1979. With the modification in the revised fares, the additional earnings of the Corporation are estimated at only about Rs. 4 crores in 1979-80 ag against the working loss of over Rs. 8 crores estimated for that year. It is, therefore, not possible to make any further reductions in the revised fares.

Exemption of small scale industries from labour laws

H65. SHRI KRISHNA CHAJMDRA PANT: SHRI DEVENDRA NATH

> DWIVEDI: SHRIMATI AMBIKA SONI:

Will the Minister of PARLIAMEN-TARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government have rejected the plea of the small scale industries to exempt them from the operation of certain labour laws: and

(b) if so, what are the details there of and what are the reasons for Government's rejection?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b) Representations are received from time to time from employers organisations for the exclusion of small scale industrial units from the application of labour laws. Small Scale Industries as such are not excluded from Labour enactments. However, some labour iaws specify the minimum number of persons who should be in employment for such acts to become operative. There is also a demand for lowering this minimum limit. The Government is constantly reviewing the labour laws to ensure that they are in conformity with the need to protect the rights and working conditions of workers and to ensure economic progress.